

MR. SPEAKER: Mr. Patil

SHRI A. BALA PAJANOR: Sir, I want to say one thing. During the discussion on the language, I made an impassioned appeal, while dealing with the resolution of the meeting of the Chief Ministers of Southern States, that these people are hoodwinking us, they are trying to impose Hindi by covert methods, inhuman methods, cunning methods, on the innocent people and, Sir, if you do not pay heed to our appeal, I would warn you that the integrity of this country, about which we are all... (Interruptions). This is not the way in which the proceedings should be conducted. There is a limit to our patience. Everytime I am raising it, you are pacifying me. Our people are being looted, and they are living as if they are in hell. This is the fourth time it is happening. Sir, if you do not give us an opportunity to ventilate our grievances, we will have to think of... (Interruptions).

MR. SPEAKER: Mr' Pajanor, I am on my legs. Now you made one complaint of a serious character about a Member, who has been hurt. There is some responsibility for me also. I wish such a complaint had come to me, I have a responsibility to see that the Members of the House are protected. How is it that no such complaint has come to me?

SHRI A. BALA PAJANOR: I will bring it to your notice.

MR. SPEAKER: Please do it. No such complaint has come to me.

(Interruptions)

SHRI A. BALA PAJANOR: I challenge these people. I charge the Minister of Railways. If he had been sincere, he ought to have contacted last night, the matter was raised in the other House and what he has done is a sad affair. He is coming with a very ordinary report, a very ordinary and ambiguous apology to hoodwink us. (Interruptions).

CONSTITUTION (FORTY-SEVENTH AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. D. PATIL: I introduce the Bill.

MR. SPEAKER: Mr. Patil Item No 8.

12.32 hrs.

GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Representation of the People Act, 1950 and the Delhi Development Act, 1957.

(Interruptions)

SHRI M. N. GOVINDAN NAIR: (Trivandrum): I do not want to repeat what has been said here. The language question has been debated many times. But the main problem is in the last few months, the GT has been looted. That is going on. In Madhya Pradesh, during the last few months, it is an every day occurrence, the trains are stopped and looted. The Minister, even though he

had assured earlier that it will be...
(*Interruptions*).

DR. SUBRAMANIAM SWAMY (Bombay—North-East): If you permit them, you must permit us also. (*Interruptions*).

SHRI A. BALA PAJANOR (Pondicherry): I could not sleep last night. Everytime when we want to say something in this regard; he rises on a point of order and tries to belittle the entire issue. (*Interruptions*).

MR. SPEAKER: Mr. Govindan Nair, let us do some business also.

SHRI M. N. GOVINDAN NAIR: In that particular area, (*Interruptions*) it will be difficult for the people to travel. It is a very serious issue for which the Minister has not come forward with any concrete suggestions. This is not the first time that we are raising this matter.

(*Interruptions*).

SHRI VASANT SATHE (Akola): Are we to stop travelling by GT to south? I have to go to Nagpur by GT. Exactly in Madhya Pradesh, between Bhopal and Bina, we are looted. Six trains have been looted. What do you want us to do? This happens only in Madhya Pradesh, which is a State run by the Janata Government, which is a Jan Sangh dominated State, a Hindi chauvenistic State. Why is it not there in other States? (*Interruptions*). We are under your protection. Do you want us not to travel by GT at all? You must tell us, what we, the Members of Parliament should do. (*Interruptions*) Tell us not to go by GT. (*Interruptions*).

MR. SPEAKER: I am not in charge of the Government. Why are you.. (*Interruptions*).

SHRI V. M. SUDHEERAN (Alleppey): Next time, you will be looted.

MR. SPEAKER: That is all right. The looters will not get much from me.

Mr. Faleiro, what is your objection?

SHRI EDUARDO FALEIRO (Mormugao): After this issue, which has been brought on the floor of the House, of discrimination in favour of Hindi and against non-Hindi speaking people, I am rising at the stage of introduction of the Bill by Mr. Patil a clear case of discrimination in favour of the Union Territory of Delhi, as against the other Union Territories. Here we have a Union Territory which is the capital of the country and which therefore is the territory of all. But because it happens to be or because the ruling party does believe that this territory is in control of the Janata Party, as a clear measure of political patronage, this Bill has been brought. It will be good for the Government to remember that there are still some Union Territories in the country which are under almost colonial rule and servitude. The representative from Andaman and Nicobar Islands is here; the representative from Lakshadweep is here. There is no representative Government of any sort there; not even panchayats are there. They are being administered by the Home Ministry in a typical colonial fashion.

Goa is there. It has such a large population compared to many States in the North-Eastern which have been granted Statehood. It has the financial resources. When the Janata Party leaders went there during the elections, they promised that Statehood will be granted to Goa. Prof. Madhu Dandavate is a witness to that. He went there and he said, specifically, that before the election of the President, Statehood would be granted to Goa. This was reported in all newspapers, including (*Hindustan Times*). They have not fulfilled the promise. Just because the Janata

[Shri Eduardo Faleiro]

Party was not returned there, just because the Janata Party was rejected there, is this a reason to discriminate against Goa on political grounds?

I do not say that Delhi is not entitled to Statehood. But I say that it should have come last after, the other Union Territories. It has come first. This is a clear case of political discrimination, opportunism and patronage.

SOME HON. MEMBERS: rose—(Interruption)

MR. SPEAKER: You have not given notice. I am not allowing. In these matters, notice must be given beforehand in order to raise the objection.

श्री जगत राम (फिलोर) : अध्यक्ष जी, बंदीगढ़ की पुलिस ने 300 आदिमियों को गिरफ्तार किया है। मैं तीन दिन में नोटिस दे रहा हूँ और प्राप-
ीकार नहीं कर रहे हैं।

SHRI DINEN BHATTACHARYA: Chandigarh is a union territory. It is not in Punjab or Haryana. Several hundred employees have been arrested
.... (Interruptions)

श्री जगत राम : एक तरफ प्राप सिविल लिबरटि को रेटोर करने के लिये कांस्टीट्यूशन अमेंडमेंट कर रहे हैं और दूसरी तरफ लोगों को गिरफ्तार किया जा रहा है।....

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Sir, I oppose this Bill because there are some other union territories, small and isolated union territories, which do not have any kind of popular set-up. So, there is a discrimination against other union territories where there is no democratic set-up. We have been raising the matter on different forums that Andaman and Nicobar Islands be given the Statehood. In the Home Minister's Advisory Committee as well as in reply to an Unstarred Question in this House, an assurance was given that the matter will be considered. But now we find that all of a sudden the Bill has come for granting Statehood to Delhi alone. It creates a sus-

picion in the minds of the people that there is some ulterior motive to suppress the small and isolated union territories. We are far off from Delhi and we are being ruled by the bureaucrats sitting in Delhi. When the Government had brought forward a Bill to amend the Union Territories Act, at that time we said that the small and isolated territories, like, Andaman and Nicobar Islands, Lakshdweep should be included in the Bill. But that has not been done. So, I oppose the introduction of this Bill.

SHRI VASANT SATHE: We are opposing the introduction of the Bill.

SHRI DINEN BHATTACHARYA (Serampore): Government must take step to merge Andaman and Nicobar with West Bengal.

MR. SPEAKER: The Minister.

SHRI S. D. PATIL: All the suggestions which the hon. Members from Goa and Andaman and Nicobar Islands have made are suggestions for action. In this particular Bill we are providing for constitution of a Legislative Assembly for Delhi. Here, at the initial stage of introduction, rule '72 contemplates, unless it is beyond the legislative competence of the House, it should not normally be opposed. If the hon. Members have to make certain suggestions, they may do so at the stage of consideration and Government will reply to all these questions. But at this stage, I think, it will not be proper to oppose it on this ground.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Representation of the People Act, 1950 and the Delhi Development Act, 1957."

Let the lobbies be cleared.

Division No. 5

AYES

(12.48 hrs.)

Abdul Lateef, Shri
 Agarwal, Shri Satish
 Ahuja, Shri Subhash
 Alhaj, Shri M. A. Hannan
 Amat, Shri D.
 Amin, Prof. R. K.
 Ansari, Shri Faquir Ali
 Argal, Shri Chhabiram
 Bagri, Shri Mani Ram
 Bahuguna, Shri H. N.
 Bairagi, Shri Jena
 Balak Ram, Shri
 Balbir Singh, Chowdhry
 Banatwalla, Shri G. M.
 Berwa, Shri Ram Kanwar
 Bhagat Ram, Shri
 Bhanwar, Shri Bhagirath
 Bhattacharya, Shri Dinen
 Bhattacharyya, Shri Shyamaprasanna
 Birendra Prasad, Shri
 Borole, Shri Yashwant
 Chakravarty, Prof. Dilip
 Chandan Singh, Shri
 Chandra Shekhar Singh, Shri
 Chandra Pal Singh, Shri
 Chandrappan, Shri C. K.
 Chandravati, Shrimati
 Chatterjee, Shri Somnath
 Chaturbhuj, Shri
 Chaturvedi, Shri Shambhu Nath
 Chaudhuri, Shri Tridib
 Chaudhury, Shri Rudra Sen
 Chauhan, Shri Nawab Singh
 Chavda, Shri K. S.
 Chowhan, Shri Bharat Singh
 Dandavate, Prof. Madhu
 Das, Shri R. P.
 Dave, Shri Anant
 Dawn, Shri Raj Krishna
 Deshmukh, Shri Ram Prasad
 Dhandayuthapani, Shri V.

Dharia, Shri Mohan
 Dhillon, Shri Iqbal Singh
 Dhurve, Shri Shyamal
 Digvijoy Narain Singh, Shri
 Durga Chand, Shri
 Fazlur Rahman, Shri
 Ganga Bhakt Singh, Shri
 Ghosal, Shri Sudhir
 Gore, Shrimati Mrinal
 Goswami, Shrimati Bibha Ghosh
 Gowda, Shri S. Nanjesha
 Gupta, Shri Kanwar Lal
 Halder, Shri Krishna Chandra
 Harikesh Bahadur, Shri
 Hazari, Shri Ram Sewak
 Heera Bhai, Shri
 Hukam Ram, Shri
 Jain, Shri Kacharulal Hemraj
 Jasrotia, Shri Baldev Singh
 Jethmalani, Shri Ram
 Joarder, Shri Dinesh
 Joshi, Dr. Murli Manohar
 Kaiho, Shri
 Kailash Prakash, Shri
 Kakade, Shri Sambhajirao
 Kaldate, Dr. Babu
 Kamath, Shri Hari Vishnu
 Kamble, Shri B. C.
 Kapoor, Shri L. L.
 Kasar, Shri Amrut
 Kaushik, Shri Purushottam
 Khalsa, Shri Basant Singh
 Khan, Shri Kunwar Mahmud Ali
 Khan, Shri Mahmood Hasan
 Khrime, Shri Rinching Khandu
 Kishore Lal, Shri
 Kisku, Shri Jadunath
 Kodyan, Shri P. K.
 Krishan Kant, Shri
 Kureel, Shri R. L.
 Lahanu Shidava Kom, Shri
 Lal, Shri S. S.
 Lalu Prasad, Shri

Limaye, Shri Madhu
 Machhand, Shri Raghbir Singh
 Mahala, Shri K. L.
 Mahata, Shri C. R.
 Mahi, Lal Shri
 Mahishi, Dr. Sarojini
 Malik, Shri Mukhtiar Singh
 Mangal Deo, Shri
 Manohar Lal, Shri
 Mathur, Shri Jagdish Prasad
 Mavalankar, Prof. P. G.
 Meerza, Shri Syed Kazim Ali
 Mhalgi, Shri R. K.
 Miri, Shri Govind Ram
 Mishra, Shri Janeshwar
 Modak, Shri Bijoy
 Mohd. Hayat Ali, Shri
 Mondal, Dr. Bijoy
 Mukherjee, Shri Samar
 Murmu, Father Anthony
 Nathu Singh, Shri
 Nathuni Ram, Shri
 Nathwani, Shri Narendra P.
 Nayar, Dr. Sushila
 Negi, Shri T. S.
 Pandey, Shri Ambika Prasad
 Pandeya, Dr. Laxminarayan
 Pandit, Dr. Vasant Kumar
 Parmai Lal, Shri
 Parmar, Shri Natwarlal B.
 Parthasarathy, Shri P.
 Parulekar, Shri Bapusaheb
 Paswan, Shri Ram Vilas
 Patel, Shri Dharmasinhbhai
 Patel, Shri H. M.
 Patel, Km. Maniben Vallabhbhai
 Patel, Shri Meetha Lal
 Patil, Shri S. D.
 Patnaik, Shri Biju
 Patnaik, Shri Sivaji
 Patwary, Shri H. L.
 Pradhan, Shri Amar Roy
 Pradhan, Shri Gananath

Pradhan, Shri Pabitra Moban
 Raghavji, Shri
 Raghu Ramaiah, Shri K.
 Rahi, Shri Ram Lal
 Rai, Shri Gauri Shankar
 Rai, Shri Narmada Prasad
 Raj Keshar Singh, Shri
 Rajan, Shri K. A.
 Rajda, Shri Ratansinh
 Rakesh, Shri R. N.
 Ram, Shri R. D.
 Ram Charan, Shri
 Ram Dhan, Shri
 Ram Gopal Singh, Chaudhury
 Ram Murti, Shri
 Ramachandran, Shri P.
 Ramapati Singh, Shri
 Ramdas Singh, Shri
 Ramji Singh, Dr.
 Ramjiwan Singh, Shri
 Ramoowalia, Shri Balwant Singh
 Rangnekar, Shrimati Ahilya P.
 Ranjit Singh, Shri
 Rao, Shri Jagannath
 Ravindra Pratap Singh, Shri
 Rodrigues, Shri Rudolph
 Roy, Dr. Saradish
 Saeed Murtaza, Shri
 Saha, Shri A. K.
 Saha, Shri Gadadhar
 Sahoo, Shri Ainthu
 Sai, Shri Larang
 Saini, Shri Manohar Lal
 Sanyal, Shri Sasankasekhar
 Saran, Shri Daulat Ram
 Sen, Shri Prafulla Chandra
 Sen, Shri Robin
 Shah, Shri Surath Bahadur
 Shaiza, Shrimati Rano M.
 Shakya, Shri Daya Ram
 Sheo Narain, Shri
 Sher Singh, Prof.
 Sheth, Shri Vinodbhai B.

Shukla, Shri Chimantbhai H.
 Singh, Dr. B. N.
 Sinha, Shri Purnanarayan
 Sinha, Shri Satyendra Narayan
 Somani, Shri S. S.
 Sukhendra Singh, Shri
 Suman, Shri Surendra Jha
 Suraj Bhan, Shri
 Surendra Bikram, Shri
 Talwandi, Shri Jagdev Singh
 Tej Pratap Singh, Shri
 Thakur, Shri Aghan Singh
 Tirkey, Shri Pius
 Tiwari, Shri Brij Bhushan
 Tiwary, Shri Ramanand
 Tohra, Shri G. S.
 Tripathi, Shri Ram Prakash
 Tyagi, Shri Om Parkash
 Ugrasen, Shri
 Vaghela, Shri Shankersinhji
 Vajpayee, Shri Atal Bihari
 Varma, Shri Ravindra
 Verma, Shri R. L. P.
 Verma, Shri Sukhdeo Prasad
 Yadav, Shri Gyaneshwar Prasad
 Yadav, Shri Hukumdeo Narain
 Yadav, Shri Ramji Lal
 Yadav, Shri Sharad
 Yadav, Shri Roop Nath Singh
 Zulfiqarullah, Shri

NOES

Ahasn Jafri, Shri
 Alluri, Shri Subhash Chandra Bose
 Anbalagan, Shri P.
 Ankineedu, Shri Maganti
 Ankineedu Prasada Rao, Shri
 Arunachalam *alias* 'Aladi Aruna,'
 Shri V.
 Balakrishniah, Shri T.
 Barua, Shri Bedabrata
 Barve, Shri J. C.

Bhakta, Shri Manoranjan
 Bonde, Shri Nanasahib
 Borooah, Shri D. K.
 Chavan, Shrimati P.
 Chavan, Shri Yeshwantrao
 Chettri, Shri K. B.
 Chikkalingiah, Shri K.
 Choudhari, Shri K. B.
 Dabhi, Shri Ajitsinh
 Damor, Shri Somjibhai
 Dasappa, Shri Tulsidas
 Desai, Shri Dajiba
 Desai, Shri Hitendra
 Doley, Shri L. K.
 Elanchezhian, Shri V. S.
 Engti, Shri Biren
 Faleiro, Shri Eduardo
 Gamit, Shri Chhitubhai
 George, Shri A. C.
 Gogoi, Shri Tarun
 Gomango, Shri Giridhar
 Gopal, Shri K.
 Hande, Shri V. G.
 Jaffer Shari'ef, Shri C. K.
 Jagannathan, Shri S.
 Jeyalakshmi, Shrimati V.
 Kadam, Shri B. P.
 Kamakshaiah, Shri D.
 Kannan, Shri P.
 Khan, Shri Ismail Hossain
 Kidwai, Shrimati Mohsina
 Kolanthaivelu, Shri R.
 Kolar, Shri Rajshekhar
 Kosalram, Shri K. T.
 Krishnan, Shrimati Parvathi
 Krishnaappa, Shri M. V.
 Kunhambu, Shri K.
 *Kureel, Shri Jwala Prasad
 Lakkappa, Shri K.
 Lakshminarayanan, Shri M. R.
 Laskar, Shri Nihar

Mallanna, Shri K.
 Mallikarjun, Shri
 Mane, Shri Rajaram Shankarrao
 Mathew, Shri George
 Mirdha, Shri Nathu Ram
 Mishra, Shri G. S.
 Mohanarangam, Shri Ragavalu
 Murugesan, Shri A.
 Naik, Shri S. H.
 Nair, Shri B. K.
 Nair, Shri N. Sreekantan
 Pai, Shri T. A.
 Pajanor, Shri A. Bala
 Parvati Devi, Shrimati
 Patel, Shri R. R.
 Patil, Shri S. B.
 Patil, Shri U. S.
 Patil, Shri Vijaykumar N.
 Periasamy, Dr. P. V.
 Poojary, Shri Janardhana
 Pradhani, Shri K.
 Rachaiah, Shri B.
 Ramalingam, Shri P. S.
 Ramamurthy, Shri K.
 Ramaswamy, Shri S.
 Rao, Shri Jalagam Kondala
 Rao, Shri M. Satyanarayan
 Rao, Shri P. V. Narasimha
 Rao, Shri Pattabhi Rama
 Rath, Shri Ramachandra
 Rathawa, Shri Amarsinh V.
 Reddy, Shri G. Narsimha
 Reddy, Shri K. Brahmananda
 Reddy, Shri K. Obul
 Reddy, Shri S. R.

Sathe, Shri Vasant
 Sayeed, Shri P. M.
 Seyid Muhammad, Dr. V. A.
 Shankar Dev, Shri
 Shinde, Shri Annasaheb P.
 Somasundaram, Shri S. D.
 Stephen, Shri C. M.
 Sudheeran, Shri V. M.
 Sunna Sahib, Shri A.
 Thorat, Shri Bhausahab
 Tulsiram, Shri V.
 Unnikrishnan, Shri K. P.
 Veerabhadrappa, Shri K. S.
 Venkataraman, Shri R.
 Venkatasubbaiah, Shri P.
 Visvanathan, Shri C. N.

MR. SPEAKER: Subject to correction, the result* of the division is: Ayes: 200; Noes: 101.

The motion was adopted.

MR. SPEAKER: Leave is granted. The Minister will kindly introduce the Bill.

SHRI S. D. PATIL: I introduce† the Bill (*Interruptions*)

SHRI DINEN BHATTACHARYA: Out of anger you have done this.

SHRI KANWAR LAL GUPTA (Delhi Sadar): They do not want a democratic set-up for Delhi (*Interruptions*).

SHRI YESHWANTRAO CHAVAN (Satara): We want it for all Union territories.

SHRI KANWAR LAL GUPTA: You are here, but you do not want a democratic set up.

*The following Members also recorded their votes:—

AYES: Sarvashri Vinayak Prasad Yadav, Yuvraj, Shiv Ram Rai, K. N. Dasgupta, Narendra Singh, Laxmi Narain Nayak, Inder Singh, D. P. Shah, Sushil Kumar Dhara, Bega Ram Chauhan, S. K. Sarda, S. G. Murugaiyan, Y. P. Shastri and Jwala Prasad Kureel.

NOES: Sarvashri A. V. P. Asalthambi D. B. Patil, Gev. M. Avari, K. Suryanarayana, B. Devarajan, K. A. Raju and Shrimati Rashida Haque Choudhury.

†Introduced with the recommendation of the President.